

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:7360  
ANSWERED ON:12.05.2000  
GOODS IMPORTED UNDER EPCG SCHEME  
SRIPRAKASH JAISWAL

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) The details of aggregate amount of Capital Goods imported under the EPCG Scheme during each of the last three years;
- (b) The amount of obligatory exports made of such goods during each of the above period;
- (c) Whether the obligatory exports was not made by some organisations mentioned above during the above period; and
- (d) If so, the names of such organisations and the action taken against them ?

**Answer**

MINISTER FOR COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN)

(a) EPCG licences for import of capital goods for CIF value of Rs.8805.80 Crores, Rs.4394.40 Crores. and Rs.5676.24 Crs. have been issued during 1996-97, 1997-98 and 1998-99, respectively.

(b to d) Export obligation is imposed at the rate of 4 times and 6 times of the CIF value of capital goods imported under 10% duty and Zero Duty EPCG Scheme respectively. Such export obligation is to be completed over a period of 5 years and 8 years from the date of issue of the licence in the case of 10% duty and Zero Duty licences respectively. Such export obligation against these licences is being jointly monitored by DGFT and the Customs. Since the export obligation period in respect of licences issued during 1996-97, 1997-98 & 1998-99 is still valid the complete picture regarding defaulters will emerge only after expiry of the EO period. It is also relevant to note, that the export obligation fulfillment period begins only after a moratorium period of two years after the import.